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Central Administrative Tribunal
Principal Bench

O.A. 2418/99

New Delhi this the 4th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
1. Brij Mohan Joshi s/o Sh. Renu Bhabar Joshi

R/O C-18 Vinoba Enclave Ext. CRPP Camp,
Jharsoda, New Delhi.

2. Makesh Kumar s/o Sh. Haru Ram R/O BZ 12-13
Vinoba Enclave, CRPP, Jharsoda, New Delhi.

3. Suresh Chand s/o Sampal R/O Block -34
Gard. No. 6 . Jharsoda Camp, New Delhi

.....APPLICANTS

(By Advocate Shri M.K. Bhardwaj)

VERSUS

1. Union of India, Through
The Secretary,
Ministry of Home Affairs,
(Govt. of India (New Delhi.)
North Block New Delhi.

2. The Director General,
Directorate General, CRPP
Central Office Lodhi Road,
New Delhi-03.

3. The Assistant Director,
Central Reserve Police (CRPP)
Jharsoda Training Camp,
Jharsoda, New Delhi.

4. The Assistant Director (Personnel-3)
Jharsoda Training Camp of CRPP,
Jharsoda, New Delhi.

.....RESPONDENTS

(By Advocate Shri V.S.R. Krishna)

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O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

The applicants, 3 in number, have stated that as they have worked as casual labourers with the respondents for a longer period between four to five years and have been disengaged w.e.f. 3.8.1999, a direction may be issued to the respondents to regularise their services, grant them temporary status and other benefits in terms of the DOP&T O.M. dated 10.9.1993.

2. Shri V.S.R. Krishna, learned counsel has submitted that the issues raised in the present O.A., namely, whether the DOP&T O.M. dated 10.9.1993 is applicable to persons like the applicants who have admittedly joined service as casual labourers with the respondents after the cut off date of 1.9.1993, as provided in the DOP&T O.M. dated 10.9.1993, are covered or not is the subject matter pending before their Lordships of the Supreme Court in SLP No. 2151/2000 (copy placed on record). This is not disputed by Shri M.K. Bhardwaj, learned counsel for the applicants. Learned counsel for the respondents has, therefore, submitted that the present O.A. may be disposed of with a direction to the respondents that the applicants in the present O.A. will be entitled to the same reliefs as would be applicable to the similarly placed persons in the case pending before the Hon'ble Supreme Court in the aforesaid SLP.

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3. Taking into account the facts and circumstances of the case, O.A. is disposed of with a direction to the respondents to consider the case of the applicants for grant of the benefits, as accrued to them in accordance with the relevant rules and instructions, particularly the DOP&T O.M. dated 10.9.1993 keeping in view the order of the Supreme Court in the case, referred to above when the same is decided by the Apex Court. Necessary action shall be taken promptly by the respondents on receipt of the order of the Apex Court. No order as to costs.

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Member(J)

'SRD'